Sr. No. 05 Supp. List-01

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Virtual Mode)

EMG-Bail App No. 12/2020

Zahid Hussain ... Applicant(s)

Through: - Mr. Jagpaal Singh, Advocate

v/s

U.T of J&K ...Non-applicant(s)

Through:-

Coram: HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE ORDER

Heard learned counsel for the applicant.

Issue notice.

Mr. Rajesh Thappa, learned Dy. A.G accepts notice on behalf of the non-applicant.

Learned counsel for the applicant has submitted that he will be satisfied in case he is granted bail in anticipation of arrest for a period of 07 days as he will be filing application for regular bail in the meantime.

Learned counsel for the non-applicant has no serious objection in case the prayer of the learned counsel for the applicant is allowed.

The Court finds no impediment in allowing the prayer of learned counsel for the applicant keeping in view the offences in which he has been booked and further that the co-accused have been granted bail as per Annexure-III with the application.

Accordingly, it is directed that in the event of arrest of the applicant in F.I.R No. 85/2020 registered with Police Station, Bari Brahmana, he shall be released on bail subject to furnishing of bail bond and surety bond to the tune of Rs. 20,000/- each. The applicant shall join the investigation by tomorrow. The applicant shall not tamper with the evidence in any manner.

The order shall remain in force for a period of 07 days from today as the applicant seeks to file an application for regular bail in the meantime.

Application is, accordingly, disposed of.

(PUNEET GUPTA)
JUDGE